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LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Vol. IX] First day of the Eleventh Session of Parliament of India [No. I

I

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LOK SABHA

Monday, 21st November, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12.01 P.M.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the Tenth Session, have been assented to by the President since a report to the House was last made on the 26th September, 1955:

- (1) The Delhi Joint Water and Sewage Board (Amendment) Bill, 1954.
- (2) The Land Customs (Amendment) Bill, 1955.
- (3) The Durgah Khawaja, Saheb Bill, 1952.
- (4) The Negotiable Instruments (Amendment) Bill, 1955.
- (5) The Appropriation (No. 3) Bill, 1955.
- (6) The Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955.
- (7) The Chartered Accountants (Amendment) Bill, 1955.
- (8) The Industrial Disputes (Banking Companies) Decision Bill, 1955.
- (9) The Prize Competitions Bill, 1955.

PAPERS LAID ON THE TABLE

REPORT OF THE TARIFF COMMISSION ON FAIR PRICE OF RUBBER TYRES AND TUBES AND GOVERNMENT RESOLUTION THEREON.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under the sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

- (1) Report (1955) of the Tariff Commission on the Fair Prices of Rubber Tyres and Tubes.
- (2) Ministry of Commerce and Industry Resolution No. C.I. 24 (18)/55 dated the 3rd October, 1955.
- (3) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the prescribed

[Placed in Library. See No. S-379/55.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Commerce (Shri Karmarkar): On behalf of Shri A. P. Jain, I beg to lay on the Table a copy of each of the following notifications of the Ministry of Food and Agriculture containing certain orders, under sub-section (6) of section 3 of the Essential Commodities Act, 1953:

- (1) Notification No. S. R. O. 1673-A, dated the 3rd August, 1955.

[Shri Karmarkar]

- (2) Notification No. S. R. O. 1673-B., dated the 3rd August, 1955. [Placed in Library. See No. S-380/55.]
- (3) Notification No. S.R.O. 1862-Ess. Com/Sugar, dated the 27th August, 1955. [Placed in Library. See No. S-381/55.]
- (4) Notification No. S.R.O. 1863-Ess. Com/Sugarcane, dated the 27th August, 1955. [Placed in Library. See No. S-382/55].

ORDINANCES PROMULGATED BY PRESIDENT AFTER TERMINATION OF TENTH SESSION

The Minister of Parliamentary Affairs, (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123 (2) (a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Tenth Session of the Houses of Parliament:

- (1) The Delhi (Control of Building Operations) Ordinance, 1955 (No. 5 of 1955). [Placed in Library. See No. S-383/55]
- (2) The Insurance (Amendment) Ordinance, 1955 (No. 6 of 1955). [Placed in Library. See No. S-384/55].

Shri Feroze Gandhi (Pratapgarh Distt-West cum Rae Bareli Distt-East): May I draw your attention to this ordinance—the Insurance (Amendment) Ordinance—which has been laid on the Table, and say that it will come before the House in the shape of an amendment to section 52(b) of the Insurance Act? The House is very much interested in that amendment because, I think, it has very far-reaching effects. I do not know how much time will be allotted for that. I hope that you will at least give us three hours for a debate on that amendment.

Mr. Speaker: This question is too premature at this stage. The ordi-

nance is being laid on the Table. When the time-table of the House is considered by the Business Advisory Committee it will take into consideration all factors and then fix up the time.

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy each of the Customs Notifications Nos. 151 and 152, dated the 17th September, 1955, under sub-section (4) of section 43-B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953.

[Placed in Library. See No. S-385/55].

REPORT OF THE INDIAN DELEGATION TO THE 8TH SESSION OF THE W.H.O. REGIONAL CONFERENCE FOR SOUTH EAST ASIA

The Minister of Health (Rajkumari Amrit Kaur): I beg to lay on the Table a copy of the Report of the Indian Delegation to the 8th Session of the W.H.O. Regional Committee for South East Asia, held in Bandung (Indonesia) in September, 1955. [Placed in Library. See No. S-386/55].

INTER-STATE WATER DISPUTES BILL

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the adjudication of disputes relating to waters of inter-State rivers and river valleys, pending in Rajya Sabha.

RIVER BOARDS BILL

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the establishment of River Boards for the regulation and development of inter-State rivers and river valleys, pending in Rajya Sabha.